

Managers so that majority of loan applications are sanctioned at branch level itself.

4. No collateral security should be taken by way of mortgage/charge of land or third party guarantee on crop loans upto Rs. 10,000/- and term loan upto Rs. 10,000/- where moveable assets are created.
5. No margin is required for agricultural loan upto Rs. 10,000/- for both short term, medium/long-term loans. The rates of interest charged on such loans are concessional.

#### **Honorarium to Officials engaged in defending cases**

386. SHRI HARISH PAL: Will the Minister of LAW AND JUSTICE be pleased to refer to the reply given on September 7, 1190 to Unstarred Question No. 5056 regarding honorarium to officials engaged in defending cases in CAT and state:

- (a) whether the requisite information has since been collected;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the time by which it will be collected?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): (a) to (c). Government has not taken any decision not to appoint private lawyers to defend the cases in the courts or tribunals. Since government cases are defended by government counsel, the question of cases being defended by officials or payment of honorarium to them in this regard does not arise.

#### **Trade Agreement with Vietnam**

387. SHRI HARISH PAL: Will the Minister of COMMERCE be pleased to state:

- (a) whether any trade agreement was signed during the then Commerce Minister's visit to Vietnam in September;
- (b) if so, the names of items included in the said agreement; and
- (c) whether any special conditions were laid down in the said agreement and if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAMDAS PATEL):

(a) A Trade Protocol was signed between India and Vietnam on 12th September, 1990 in pursuance of the Agreement on Trade and Economic Cooperation between the Government of the Republic of India and the Socialist Republic of Vietnam which was signed on 26th February, 1978.

(b) A statement is given below.

(c) The Trade Protocol provides that both sides would strive to attain a turnover of US \$ 100 million in first year of its operation and suitable monitoring mechanism would be incorporated to review the implementation periodically. The payments shall be effected in freely convertible currency or in the form of barter trade, counter-trade and buy-back arrangements subject to specific terms and conditions worked out between the concerned parties. A provision also exists for an annual review and seek all appropriate measures with a view to stepping up the implementation of the Trade Protocol. Nodal Banks and Nodal Agencies have been nominated for financial transactions and for the purpose of implementing the trade targets set by the Trade Protocol. The Trade Protocol will be valid until December, 1993.